

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 8**  
**(IB)-532(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank

.... Applicant/petitioner

Vs.

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 27.02.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Shivani Kadam, Mr. Kinshuk Chatterjee, Advs. for RP

**ORDER**

**CA-297(PB)/2019** is filed by the RP under Section 43, 45 & 46 of Insolvency and Bankruptcy Code, 2016. It is seen that there are 30 respondents out of which the details and addresses of respondents No. 4 & 8 are not available/traceable. Learned counsel further states that the Ex.-management be directed to provide the details of respondents no. 4 & 8 to the counsel for the RP.

In the meantime, notice of the application be issued to other respondents for 12.03.2019.

Process dasti.

List the matter on 12.03.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**